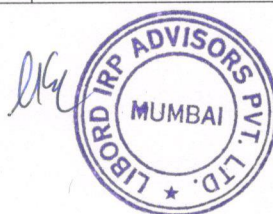


**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
AGRIALLX VENTURES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Agriallx Ventures Private Limited</b>
2.	Date of incorporation of corporate debtor	08/05/2023
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Mumbai – I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U46301MH2023PTC402462
5.	Address of the registered office and principal office (if any) of corporate debtor	104, Andheri Industrial Premises Co. Sos., Off Veera Desai Road, Plot No. 22, Andheri Railway Station, Andheri (West), Mumbai – 400058, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	30/06/2026
7.	Estimated date of closure of insolvency resolution process	27/12/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> - <b>Libord IRP Advisors Private Limited</b> <b>Reg No:</b> - <b>IBBI/IPE-0161/IPA-1/2023-24/50071</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg Address:</b> - 104, M.K Bhavan, 300 Shahid Bhagat Singh Road, Fort, Mumbai - 400001, Maharashtra, India <b>Email ID:</b> - lalit@libord.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> B-524, Chintamani Plaza, Near W.E. Highway Metro Station, Andheri Kurla Road, Andheri (East), Mumbai – 400099 <b>Email ID:</b> - agriallxventures.cirp@gmail.com - libordirp.ipe@libord.com
11.	Last date for submission of claims	14/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (b) Not Applicable




Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Agriallx Ventures Private Limited on 30<sup>th</sup> June, 2026.

The creditors of Agriallx Ventures Private Limited are hereby called upon to submit their claims with proof on or before 14<sup>th</sup> July, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Libord IRP Advisors Private Limited**  
**(Through Authorized Director Mr. Lalit Kumar Dangi)**  
**Interim Resolution Professional of Agriallx Ventures Private Limited**  
**Registration No: IBBI/IPE-0161/IPA-1/2023-24/50071**  
**AFA Valid till 31/12/2026**

**Date: 02<sup>nd</sup> July, 2026**

**Place: Mumbai**

## Briefs

**MUMBAI**  
MCA starts  
2026-2027  
season



The Mumbai Cricket Association (MCA) officially launched its 2026-27 cricket season at a special function attended by MCA Advisors Dilip Vengsarkar and Diana Edelji, Mentors Sandeep Patil and Arundhati Ghosh, and Cricket Improvement Committee Chairman Raju Kulkarni. The event was also attended by MCA President, Secretary, Joint Secretary, members of the Apex Council, selectors, coaches, support staff and players representing various Mumbai teams.

**KOLKATA**  
Sancheti  
retains  
heyball title

Maharashtra's Aarav Sancheti overcame mid-match blues and a resurgent Mohammed Mustafa of Karnataka, winning 6-4 to retain his junior boys' (U-19) title in the second Heyball National Championships late on Tuesday evening. Champion Sancheti, 15, began in whirlwind fashion, jumping to a quick 3-0 lead in the race-to-6 title clash. However, promising 13-year-old Mustafa rallied in splendid style, pulling back two racks to take the fight to his rival.

**TWILIGHT** | Despite a narrow three-set opening-round loss to Maya Joint, the legendary champion captivated the Centre Court with her exploits

# Serena returns to Wimbledon: A poignant performance at 44

**AP**  
LONDON

The atmosphere at Centre Court was electric, charged with the anticipation that only a true sporting icon can generate. Even before **Serena Williams** stepped onto the hallowed grass, the roars were deafening. For the 44-year-old, 23-time Grand Slam champion, Tuesday marked a monumental return to singles tennis after a nearly four-year hiatus. With her two daughters cheering from the players' box, Williams delivered an admirable performance that, while resulting in a 6-3, 6-7 (6), 6-3 loss to 20-year-old Australian Maya Joint, felt like a victory in its own right.

"It was really great to be back at Wimbledon. I never expected to be here," Williams said in a statement released by organizers. "The atmosphere was amazing. Walking out was amazing. I definitely re-



"It was really great to be back at Wimbledon. I never expected to be here,"

**Serena Williams**,  
23-time Grand Slam champion

lished it and missed it and enjoyed the moment more than anything."

Despite the long break—her last singles match was the 2022 U.S. Open—the "Unstoppable Queen" showed flashes of her vintage brilliance. Williams consistently clocked serves exceeding 120

mph and dictated play with her trademark heavy groundstrokes. While movement proved a challenge, allowing the 87th-ranked Joint to exploit the open court, Williams showcased her characteristic grit. She saved a match point in the second-set tiebreaker with a thunderous

icon, the match was surreal. "She has such an aura; she's just a legend," Joint noted. "I've been dreaming about this moment since I was a little kid."

The occasion was made even more special by the presence of Williams' daughters, Olympia and Adira. It marked the first time the three-year-old Adira witnessed her mother compete in a professional singles match, adding a poignant layer to the homecoming. While the result did not go her way, Williams—who received a wild card entry—is far from finished; she is set to compete in doubles later this week alongside her sister, Venus.

Elsewhere at the All England Club, the tournament's heavy hitters continued their campaigns. Defending champion Iga Swiatek overcame a shaky serving display, including nine double-faults, to battle past Taylor Townsend in three sets.

## squash

# Top seed Senthilkumar cruises into quarterfinals

**FPJ News Service**  
MUMBAI

Top seed **Velavan Senthilkumar** (pic, right) made an impressive start to his campaign in the USD 15,000 HCL-SRFI PSA Challenger Tournament with a comfortable straight-games victory at the Juhu Vile Parle Gymkhana Club on Wednesday.

Playing on the venue's air-conditioned courts, Senthilkumar barely broke a sweat as he outclassed Ayaan Vaziralli 11-4, 11-9, 11-6 to advance to the quarter-finals.

Fourth seed A Hafez and seventh seed T Endo of Japan also progressed with convincing straight-game victories.

The day's most exciting contest featured Om Semwal, who produced another spirited display after upsetting the third seed in a five-game thriller on Tuesday. The 22-year-old from Jindal Vashind looked set for another major upset against eighth seed Ziad Ibrahim of Egypt before narrowly falling short in a gripping five-game encounter.

Semwal fought back twice to force the decider but faltered in the closing stages as Ibrahim

## Shameena exits

India's challenge in the women's draw suffered a setback as **Shameena Riaz** exited in the quarter-finals. She went down 12-10, 11-8, 5-11, 11-2 to sixth seed Akari Midorikawa of Japan.

sealed a hard-fought 11-9, 11-13, 11-8, 8-11, 11-9 victory to move into the quarter-finals.

In another men's quarter-final, Malaysia's M Syafiq Kamal defeated Egypt's S Eltorgman 11-7, 6-11, 11-5, 11-8 to book his place in the last four.

India's challenge in the women's draw suffered a setback as Shameena Riaz exited in the quarter-finals. She went down 12-10, 11-8, 5-11, 11-2 to sixth seed Akari Midorikawa of Japan. Having shared the honours in their previous meetings, Riaz was unable to match the Japanese player's consistency after taking the third game. Earlier in the women's second round, fourth seed Nada Khafagy, fifth seed Mariam Fathy, seventh seed Risa Sugimoto and second seed Fayrouz Walid all advanced with convincing victories to keep their title hopes alive.



## 'Mumbai need to improve fast bowling'

**MUMBAI:** Skipper Shardul Thakur on Wednesday said the 42-time Ranji Trophy winners Mumbai will look to strengthen their fast bowling options ahead of the 2026-27 domestic season. Mumbai had crashed out in the quarter-finals of the Ranji Trophy last season following a defeat to Karnataka at home, a contest in which the hosts had spilled a few crucial catches. "We are looking forward to bringing in a lot of young fast bowlers around the Ranji Trophy set-up (and) those fast bowlers need to respond."

**MAKERS** **Makers Laboratories Limited**  
CIN: L24230MH1984PLC033389  
Regd. Off: 54-D, Kandivli Industrial Estate, Kandivli (W), Mumbai - 400067. Tel: 022 - 2868 8544  
E-mail: investors@makerslabs.com / Website: www.makerslabs.com

1. The 41st Annual General Meeting (AGM) of the Members of Makers Laboratories Limited will be held on Friday, 7th August, 2026 at 12.30 p.m. through Video Conferencing / Other Audio Visual Means (VC/OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) from time to time to transact the business set out in the notice calling the AGM. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

2. In compliance with the aforesaid circulars, the Notice of the AGM and the Financial Statements for the financial year 2025-26 along with the Reports of the Board of Directors and Auditors and other documents required to be attached thereto (collectively referred as "Annual Report") will be sent by email to all the members of the Company whose email addresses are registered with the Company/ Registrars and Share Transfer Agents (RTA) or Depository Participants (DP). The aforesaid documents will also be available on the website of the Company at www.makerslabs.com, the Stock Exchange where the shares of the Company are listed, i.e., BSE Limited (www.bseindia.com) and National Securities Depository Services Ltd. (NSDL) www.evoting.nsdl.com.

3. The Company is pleased to provide its members with the facility to exercise their right to vote on the agenda items as stated in the notice of the Annual General Meeting by electronic means and the business may be transacted through the e-voting services provided by National Securities Depository Limited (NSDL). Additionally, the Company is providing the facility of voting through e-voting system during the AGM (e-voting). Detailed procedure for remote e-voting / e-voting at the AGM has been provided in the Notice of AGM which will be sent by email shortly.

4. Manner of registering / updating e-mail address as well as bank details: Shares held in Physical Mode : Please send an email to the Company at investors@makerslabs.com or RTA at rnt.helpdesk@in.mps.muf.com mentioning the Registered Folio Number, E-mail Address, self-attested copy of the PAN Card, Address proof (Aadhar Card / Voter ID Card / passport / utility bill) and contact number, bank account particulars - (1) Bank Name and Address (2) Bank Account Number (3) IFSC Code (4) MICR number (5) Cancelled cheque leaf. Shares held in Demat Mode : Please contact your DP and register your e-mail address and bank account details in your demat account as per the process advised by your DP.

5. Members are requested to carefully read all the Notes set out in the Notice of the AGM and instructions for joining the AGM, manner of casting vote through remote e-voting / e-voting during the AGM. Please write to the Company for any assistance in this matter.

**By Order of the Board**  
For Makers Laboratories Limited  
Piyush Ajmera  
Company Secretary  
ACS 58712

Mumbai  
July 1, 2026

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**AGRIALL VENTURES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Agriall Ventures Private Limited
2. Date of incorporation of corporate debtor	08/05/2023
3. Authority under which corporate person is incorporated/registered	Registrar of Companies Mumbai - I
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U46301MH2023PTC042042
5. Address of the registered office and principal office (if any) of corporate debtor	104, Andheri Industrial Premises Co. Sos., Off Veera Desai Road, Plot No. 22, Andheri Railway Station, Andheri (West), Mumbai - 400058, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	30/06/2026
7. Estimated date of closure of insolvency resolution process	27/12/2026
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	<b>Reg No. - Libord IRP Advisors Private Limited</b> <b>Reg No. - IBB/IRPE-0161/IPA-1/2023-24/50071</b>
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	<b>Reg Address - 104, M.K Bhavan, 300 Shahid Bhagat Singh Road, Fort, Mumbai - 400001, Maharashtra, India. Email ID: lalji@libord.com</b>
10. Address and e-mail to be used for correspondence with the interim	<b>Address: B-524, Chintamani Plaza, Near W.E. Highway Metro Station, Andheri Kurla Road, Andheri (East), Mumbai - 400099</b> <b>Email ID - agriallventures.cip@gmail.com</b> <b>- libordirp@libord.com</b>
11. Last date for submission of claims	14/07/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of Authorized Representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Agriall Ventures Private Limited on 30th June, 2026.

The creditors of Agriall Ventures Private Limited are hereby called upon to submit their claims with proof on or before 14th July, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Libord IRP Advisors Private Limited**  
(Through Authorized Director Mr. Lalji Kumar Dangli)  
Interim Resolution Professional of Agriall Ventures Private Limited  
Registration No: IBB/IRPE-0161/IPA-1/2023-24/50071  
Date: 02nd July, 2026  
Place: Mumbai  
AFA Valid till 31/12/2026

**UNITY SMALL FINANCE BANK LIMITED**  
Registered Office: Unit No.1201, 1202 & 1203, 12<sup>th</sup> Floor, Ansal Bhawan, 16, K. G. Marg, New Delhi-110001 Corporate Office: Centrum House, Vidyanagar Marg, Kल्या, Santacruz (East), Mumbai - 400 098

**UNITY** **SMALL FINANCE BANK LIMITED**

**AUCTION NOTICE FOR SALE OF PLEDGED GOLD ORNAMENTS**

The below-mentioned borrower(s) has/ have availed gold loan facility from Unity Small Finance Bank Ltd ("Bank") against the security of the gold collateral. The borrower(s) defaulted in due repayment of the instalments and outstanding dues and as a result of which the loan accounts have become overdue and/or classified as Non-Performing Assets. Despite repeated notices and reminders issued by the Bank, the borrower(s) have failed to regularise/repay their outstanding dues thereby compelling the Bank to auction the pledged gold ornaments under applicable law.

Notice is hereby given to the borrower(s) and the public in general that the Bank will conduct the auction of the pledged gold collaterals shall be strictly on "AS IS WHAT IS BASIS" on the date & time mentioned below:

Loan Account No	Borrower Name	State	Location	Gross Weight (gm)
USFB2400CONS000032694	Rohit Yadav	Maharashtra	Nallasopara	51.940
USFB2400CONS000031268	Rohit Yadav	Maharashtra	Nallasopara	32.520
USFB400INC0000030933	Rajesh Singh	Maharashtra	Andheri Poanagar	80.790

Bidders shall be permitted to inspect and verify the pledged gold ornaments prior to the auction on 09-07-2026 at the specified venue during working hours, subject to prior appointment and compliance with the Bank's terms and conditions. The Bank does not guarantee the quality, purity or weight of the gold collaterals, and bidders are advised to satisfy themselves in this regard before participating in the auction. Bidders are required to submit bidder application form - duly filled & signed, GST Certificate, valid KYC documents including a copy of their Photo identity proof and address proof duly signed by the bidder along with the originals for verification and two recent photographs at Location.

Interested bidder / bidders representative(s) should be personally present at the designated location to hand over the documents to the Bank.

The Bank reserves the absolute right, at its sole discretion, to cancel, postpone, modify or withdraw the auction, to change the venue/date/time of auction, to accept or reject any or all bids, and/or to reserve the reserve price without assigning any reason/notice whatsoever to the bidders. The sale of pledged gold ornaments shall be conducted at the sole risk and cost of the borrower(s), and no claim or objection of whatsoever nature shall be entertained thereafter.

All the costs and expenses relating to storage, valuation, notice issuance and auction process shall be recovered from the borrower(s) and/or debited to the loan account of the borrower(s). Bank reserves the right to recover the balance amount from the customer if the bid amount is insufficient to meet the payoff amount of the loan account.

For any further details/assistance/clarification regarding the terms and conditions of the auction, the bidders may contact Mrs. Anagha Ghag on 9619850491 and Mr. Ramakant Mishra on 977522960.

**Date : 02-07-2026**  
**Place : Mumbai**

**SBI State Bank of India**

**Stressed Assets Management Branch-I- "The Arcade" 2nd Floor, World Trade Centre, Cuffe Parade, Colaba, Mumbai - 400 005. Phone: 022-22160890/2216416/22184738, Fax: 22154227/2218444 Email: team4.04107@sbi.co.in**

**POSSESSION NOTICE (For immovable property) [See Rule 8 (1)]**

Whereas, The undersigned being the Authorized Officer of State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 16-April-2025 calling upon the borrower/ guarantor/ owner of the property **M/s. Drauto Technologies Pvt. Ltd. & Guarantors Mr. Vishal Rudrapratap Sinha, Mrs. Meena Vishal Sinha & Mrs. Indira Rudrapratap Sinha & Corporate Guarantee Of M/s. Shreem Developers Through Partners - Mr. Piyush Shah & Harishil Shah** to repay the amount mentioned in the Demand Notice being **Rs.19,01,62,166.70 (Rupees Nineteen Crore One Lakh Sixty Two Thousand One Hundred Sixty Six and Paise Seventy Only)** As on 13-April-2025 with further interest, costs, expenses etc. thereon within 60 days from the date of notice / date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower, legal heirs (known - unknown), legal representatives (known unknown), guarantor and the public in general that the undersigned as per the Honourable Court of Chief Judicial Magistrate & Additional Senior Civil Judge, Navsari Order No.: CR.M.A. J.No.392 Of 2026 Dated 16-04-2026 Has Taken Physical Possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said [Act] the said read with Rule 8 of the said rules on this 29th day of Month June of the year 2026

The borrower, legal heirs (known unknown), legal representatives (known unknown), guarantor & the public in general are hereby cautioned not to deal with the property & any dealings with the property will be subject to the charge of State Bank of India - Sam, Mumbai for an amount of **Rs. 19,01,62,166.70 (Rupees Nineteen Crore One Lakh Sixty Two Thousand One Hundred Sixty Six and Paise Seventy Only)** As on 13-April-2025 & other bank & incidental charges thereon.

The borrower's attention is invited to provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of Immovable Property 10**

All that Piece and Parcel of EQM being Property bearing Block No. 178 of Village Telada Ta. & District Navsari in the name of Neena Vishal Sinha. Property bearing Village Telada Block No.178, admeasuring 16693.00 Sq.Mtrs paiki non-agricultural Plot No.1 (Block No.178) Paiki Plot No.1, Admeasuring 357.76 Sq.Mtrs + undivided share in the common road, admeasuring 48.06 sq.m. Total admeasuring 475.56 Sq.Mtrs along with ground floor & first floor construction thereon total admeasuring 1400 Sq.ft. (as per valuation report) situated at "Angan Farm", Village Telada, Ta. & Dist. Navsari, Gujarat & Bounded as: **EAST:** Adjoining internal Road. **WEST:** Adjoining block no. 184, **North:** Adjoining Plot No. 2, **South:** Adjoining Village Road

**Date : 29.06.2026**  
**Place : Telada, Navsari** **Authorised Officer, State Bank Of India**

**JANA SMALL FINANCE BANK** (A Scheduled Commercial Bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahatta, Bangalore-560071.

**NOTICE OF SALE THROUGH PRIVATE TREATY**

**SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)**

The undersigned as Authorized Officer of Jana Small Finance Bank Limited has taken over Physical Possession of the schedule property under the SARFAESI Act. The Authorized Officer of Jana Small Finance Bank Limited, had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within **Fifteen (15) Days** from the date of this publication of this notice, then the Authorized Officer will proceed for sale via private treaty of the property as stated below.

Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.

**Standard terms & conditions for sale of property through Private Treaty are as under:**

- Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
- The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice.
- In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time.
- The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- The Bank reserves the right to reject any offer of purchase without assigning any reason.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
- Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	31859430000063	1)Tejas Prakash Hargude, 2) Vaishnavi Tejas Hargude, 3) Sanjivini Prakash Hargude, 4) Prakash Raghunath Hargude	Rs.7,80,123.10 (Rupees Seven Lacks Eighty Thousand One Hundred Twenty Three and Ten Paise Only) as of 04.03.2024	Rs.3,00,000/- (Rupees Three Lacks Only)

**Details of Secured Assets:** All that piece and parcel of the Immovable Property being Land situated at City S.No.860 A, having Total Area of 75 Sq.mtrs. in which Shop No.01, Ground Floor, Paras Apartment, having an Area of 13.94 Sq.mtrs. Sangli Miraj Kupwad, Dist. Sangli-416436. **Boundaries of which are as follows:** East: Flat No.01, West: Road, North: Na, South: Parking.

The aforesaid Borrower/ Co-Borrower attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.

**Correspondence Address:** Mr. Dilshad.Kokme (Mob.No.9987500711), Mr. Ranjan Naik (Mob.No.6362951653) & Mr. Kaushik B (Mob.No.7019949040), Jana Small Finance Bank Limited, (formerly known as M/s. Janalakshmi Financial Services Pvt. Ltd.), having office at Jana Small Finance Bank Limited, Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037.

**Date: 01.07.2026, Place: Pune** **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

**Aadhar Housing Finance Ltd.**

**Corporate Office:** Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (Dist.), M.H. 400072

**Virar East Branch:** 405 To 408, 4th Floor, Pushp Plaza Commercial Centre, Manvel Pada Road, Opp. Virar Railway Station, Virar - East, Palghar - 401305 (MH).

**Palghar Branch:** 2nd Floor, Satyam Commercial Complex, Near Congress Bhavan, Kacheri Road, Palghar - West 401404 (MH)

**Authorised Officer - Arun Sahebrao Patankar, Mobile : 9594095941**

**NOTICE FOR SALE OF PROPERTY UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY**

Whereas the Authorised Officer of Aadhar Housing Finance Limited (AHFL) has taken the Possession of the Secured Asset, u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. And whereas the Authorized Officer had earlier issued E auction Notices but failed to attract any successful bidders, and has now decided to sell the Secured Asset given below by way of Private Treaty. The Authorised Officer has received an offer from some interested persons in this regard for purchase of the Secured Asset. The Authorised Officer is hereby giving the Notice to the Borrowers in general, for Sale of the above said property through Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

Sr No.	Loan Code No./ Branch	Name of the Borrower/ Co-Borrowers	Demand Notice Date & Amount	Reserve Price (RP)	Total Outstanding Loan Amount As on 04-05-2026	Description of the Secured Asset
1.	(Loan Code No. 20100004284/ Virar East Branch)	Jayesh Ramesh Sawant (Borrower) Revati Ramesh Sawant (Co-Borrower)	10-07-2024 ₹ 14,11,875/-	₹ 9,50,000/-	₹ 18,09,321/-	All that part & parcel of property bearing, Flat no 102, 1st floor, B Wing, Shree Ganesh Krupa CHS LTD, Gymkhana Road, Sagarli, Dombivli East 421203 Boundaries: East: Flat No. 201, West: Flat No. 203 To 205 / Staircase, North: A-wing, South: Abhinav School
2.	(Loan Code No. 12800000029/ Palghar Branch)	Farjana Nadim Shaikh (Borrower), Nadim Noormohammad Shaikh (Co-Borrower), Mobin Noor Shaikh (Guarantor)	09-11-2017 ₹ 16,75,846/-	₹ 3,30,000/-	₹ 57,94,349/-	All that part & parcel of property bearing, Flat No.102, 1St Floor, Riza Apartment, Near Pasthal Naka, Plot No.22 Pasthal Village, Boisar, Thane, Maharashtra-401504 Boundaries: East : 103, West: Road, North: 101, South: SHOP

This is a 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 which is hereby given to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer, will be sold by way of Private Treaty on "As is where is", "As is what is", and "Whatever there is" basis to recover the amount due to Aadhar Housing Finance Ltd.,

If the Borrower(s), co-borrower(s) has any buyer who is ready to purchase the secured asset at price above the given reserve price then Borrower(s), Co-borrower(s) must intimate to AHFL one day in advance before 22-07-2026 then AHFL shall give preference to him. If Borrower(s), co-borrower(s) fails to intimate one day in advance before 22-07-2026 the AHFL will proceed with sale of property at above given reserve price.

The property is being sold with all the existing and future encumbrances whether known or unknown to AHFL. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorised Officer/ Secured Creditor in this regard at a later date.

**The Date of Sale is fixed for 22-07-2026.**

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**Place : Maharashtra**  
**Date : 02.07.2026**

**(Authorised Officer)**  
**For Aadhar Housing Finance Limited**

